



Mr. Akash Yadav, Advocate for the appellants
in RFA-8655-2014, RFA- 430 and 431 of 2015 and
for the applicant in XOBJR-02-CI-2018 and
for respondent in RFA-4890, 6329 and 5062 of 2015.

ANIL KSHETARPAL, J.

1. **Brief Facts:-**

1.1 With the consent of learned counsel representing the parties, a batch of 107 regular first appeals and two cross-objections (detail whereof is given at the foot of the judgment) shall stand disposed of by this common order.

1.2 The singular issue is with regard to the assessment of the market value of the acquired land located in villages Baliaali, Bapora, Bhiwani Jonpal, Devsar and Haluwas. A narrow strip of land has been acquired for construction of Bhiwani-Ghaggar drain which passes through the aforesaid villages. The cases arising from the acquired land located in village Tigrana shall be separately decided because these are separate.

1.3 The relevant and important details of the acquisition are as under:-

21.03.2007	Notification under Section 4 of the Land Acquisition Act, 1894, was published proposing to acquire land in the aforesaid villages.
24.03.2007	Declaration under Section 6 of the Land Acquisition Act, 1894 was published. 11.07.2007, 31.01.2000, 14.02.2008, 15.02.2008 and 22.02.2008.

1.4 The Land Acquisition Collector vide separate awards uniformly awarded Rs.8 lacs per acre.



1.5 Village wise details of the separate awards passed by the RC are under:-

Baliali	14.11.2013	All the Reference Petitions filed under Section 18 of the Land Acquisition Act, 1894 have been dismissed.
Bapora	03.09.2013	Rs.13,60,000/- per acre has been assessed as market value and the land owners who have suffered damages on account of bifurcation of their land have been awarded Rs.50,000/- per acre.
Bhiwani, Jonpal	14.02.2014	Market Value of acquired land has been assessed @ Rs.16,23,440/- per acre. Those landowners who have suffered damages on account of bifurcation, they have also been held entitled to Rs.50,000/- per acre.
Devsar	11.07.2007	The market value of Rs.8,00,000/- as awarded by the LAC has been kept intact whereas, the land owners who have suffered damages on account of bifurcation have been awarded Rs.50,000/- per acre.
Haluwas	03.11.2014	The market value assessed by the LAC has been upheld the land owners have been held entitled to Rs.50,000/- per acre for bifurcation.

1.6 The landowners claim that the market value of the acquired land was not less than Rs.50,00,000/- per acre as the property is located near Bhiwani town, which is a District Head Quarter. They claim that various commercial establishments have come up in the area and hence, the market value of the acquired land is required to be scaled up.

1.7 The State on the other hand claims that the LAC assessed the correct market value and with respect to cases arising from village Bapora and Bhiwani Jonpal cross appeals have been filed by the State of Haryana challenging the Reference Courts' awards.



2. Evidences adduced:-

Village Bapora

2.1 With respect to cases arising from village Bapora, the land owners have produced the following oral as well as documentary evidence:-

Sr. No.	List of witnesses	
1.	PW/1	Statement of Ved @ Umed Kumar
2.	PW/2	Statement of Mahavir
3.	PW/3	Statement of Sudhir Kumar, Junior Draftsman

2.2 The landowners have produced the following documentary evidence:-

Sale Deed Exhibit/Sale deed No.	Location of land/village	Date of Registration	Area sold	Total sale consideration in ₹
				Rate per acre in ₹
Ex.P1/5624	Bapora	27.03.2000	4 M	20,000/-
				8 lacs
Ex.P2/3849	Bhiwani Jonpal	19.09.2003	7 K 17 M	24,01,000/-
				24,46,878/-

Ex.P-4 - *Jamabandi* for the year 2006-2007

Ex. P-5 - *Aks Shajra*

Ex.P-6, 8, 9, 11, 12, 15 & 16 - *Jamabandi* for the year 2006-2007

2.3 On the other hand, the State of Haryana has examined the following oral and documentary evidence:-



Sr. No.	List of witnesses
RW/1	Statement of Rakesh Jain, Sub Divisional Officer
RW-2	Statement of Dalip Kumar, Executive Engineer

2.4 The State of Haryana has produced the following documentary evidence:-

Sale Deed Exhibit/ sale deed	Location of land/village	Date of registration	Area sold	Total sale consideration in ₹
				Rate per acre in ₹
Ex.R1/457	Bapora	21.04.2008	3 Kanals 19 Marlas	2,96,500/-
				6,00,506/-
Ex.R2/350	Bapora	16.04.2008	2 Kanals 3 Marlas	1,62,000/-
				6,02,790/-
Ex.R3/8552	Bapora	15.02.2008	10 Kanals 16 Marlas	8,10,000/-
				6,00,000/-
Ex.R4/7238	Bapora	04.01.2008	4 Kanals	2,90,000/-
				5,80,000/-

Village Baliali

2.5 With respect to Baliali, the landowners have produced the following oral and documentary evidence:-

Sr. No.	List of witnesses	
1.	PW/1	Statement of Ram Sarup
2.	PW/2	Statement of Balbir Singh
3.	PW/3	Statement of Mahender



4.	PW/4	Statement of Balwan
5.	PW/5	Statement of Megha
6.	PW/6	Statement of Chhoti
7.	PW/7	Statement of Jag Pravesh
8.	PW/8	Statement of Suresh
9.	PW/9	Statement of Maman Singh
10	PW/10	Statement of Paramjit

2.6 The landowners have produced the following documentary evidence:-

Sale Deed Exhibit/sale deed No.	Location of land	Date of registration	Area sold	Total sale consideration in ₹
				Rate per acre in ₹
Ex. P-54/1237	Baliali	28.09.2005	4 Kanals	16,00,000/-
				32,00,000/-
Ex. P-55/1161	Baliali	08.01.2009	4 Marlas	2,50,000/-
				1,00,00,000/-
Ex.P-56/1266	Ramupura	23.01.2009	64.44 Sq. Yards	1,80,000/-
				1,35,19,553/-
Ex.P-57/97	Sui	22.04.2013	3 Kanals 3 Marlas	18,80,000/-
				47,74,603/-

2.7 State has produced the following oral and documentary evidence:-

Sr. No.	Exhibit No.	Name of witnesses
1.	RW/1	Statement of Rakesh Jain, Sub Divisional Officer

2.8 The State has produced the following documentary evidence:-



Sale Deed Exhibit/sale deed number	Location of land	Date of registration	Area sold	Total sale consideration in ₹	Rate per acre in ₹
Ex. R-1/1810	Village Baliali	14.02.2008	17 Kanals 09 marlas	8,72,500/-	4,00,000/-

Ex.R-2	Notification dated 21.03.2007 under Section 4 of the Land Acquisition Act, 1894.
Ex.R-3	<i>Aks Shajra</i>

Village-Bhiwani Jonpal

2.9 With respect to cases arising from acquisition of the land from village Bhiwani Jonpal (RFA-6593-2014), the landowners have produced the following oral and documentary evidence:-

Sr. No.	Exhibits	List of witnesses
1.	PW/1	Satbir Singh, J.E. Office of District Town Planner, Bhiwani
2.	PW/2	Raman Kumar, RC, Office of Sub Registrar , Bhiwani.
3.	PW/3	Arjun Singh s/o Makhan Singh
4.	PW/4	Baba Shamsher Giri Chela Vashdev Giri
5.	PW/5	Ram Kishan s/o Ramji Lal
6.	PW/6	Amir Chand Taneja, Draftsman, District Court Complex, Bhiwani

2.10 The landowners have produced the following documentary evidence:-

Sale Deed Exhibit/Sale deed No.	Location of land/village	Date of registration	Area sold	Total sale consideration in ₹/ Rate per acre in ₹
	Bhiwani Jonpal	19.9.2003	7 kanals	24,01,000/-



Ex.P-2/3849			17 marlas	24,46,878/-
Ex.P-61/5833	Bhiwani Jonpal	04.11.2008	1 kanals	7,70,000/-
			3 marlas	53,56,521/-
Ex. P-7/8810	Bhiwani Jonpal	12.11.2012	1 kanals	21,63,000/-
			8-1/2 marlas	12,130,845/-
Ex.P-8/595	Bhiwani Jonpal	14.05.2009	12-1/4	4,47,000/-
			Marlas	58,39,352/-

Ex.P-1	Site plan
Ex. P-11	Layout plan
Ex.P-23	Judgment

2.11 The State of Haryana have produced the following oral and documentary evidence:-

RW/1	Statement of Rakesh Jain, Sub Divisional Officer
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2.12 The State has produced the following documentary evidence:-

RW-2	Site plan
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Sale Deed Exhibit/sale deed No.	Location of land/village	Date of registration	Area sold	Total sale consideration in ₹	Rate per acre in ₹
Ex.R3/623 7	Bhiwani Jonpal	27.11.2007	9 kanals	9,00,000/-	8,00,000/-



Village -Devsar

2.13 With respect to village of Devsar, the landowners have produced the following oral and documentary evidence:-

Sr. No.	List of witnesses	
1.	PW/1	Statement on Sajjan Kumar
2.	PW/2	Statement of Richhpal
3.	PW/3	Statement of Surender
4.	PW/4	Statement of Ashok Kumar, Halka Patwari
5.	PW/5	Statement of Yoginder, Halqa Patwari

Sale Deed Exhibit	Location of land	Date of registration	Area sold	Total sale consideration in ₹ Rate per acre in ₹
Ex.P3/38 49	Bhiwani Jonpal	19.09.2003	7 Kanals 17 Marlas	24,01,000/-
				24,46,878/-

2.14 The State of Haryana has produced the following oral and documentary evidence:-

Oral Evidence

RW-1	Statement of Rakesh Jain, SDO
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Documentary Evidence

R-I	Notification under Section 4 of the Land Acquisition Act
R-2	Site plan



Note:- It is pertinent to note here that the Court has perused the record and have not found Exhibit R-3 and R-4 in it.

Village -Haluwas

2.15 The landowners have produced the following oral and documentary evidence:-

Sr. No.	Exhibits	List of witnesses
1.	PW/1	Statement of Jagdish
2.	PW/2	Statement of Jagmohan, Registration Clerk
3.	PW/3	Statement of Pardeep, Halqa Patwari

Documentary evidence

Ex.P-2	<i>Jamabandi</i> for the year 2006-2007
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2.16 The State of Haryana has produced the following oral and documentary evidence:-

RW/1	Statement of Rajinder Singh, SDO
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Documentary evidence

R-1	Notification dated 21.03.2007 under Section 4 of the Land Acquisition Act, 1894.
R-2	Site plan



3. **Arguments addressed by the learned counsel representing the parties:-**

3.1 Learned counsel representing the land owners have made the following submissions:-

1. On 19.09.2003, the land measuring 07 kanals 17 marlas located in Village Bhiwani Jonpal was sold for Rs. 24,01,000/- (Per acre price of Rs. 24,46,878/-). Sale instances executed and registered on 08.01.2009 and 23.01.2009 prove that the market value of the acquired land was nearly Rs.1 crore per acre.
2. Mr. Sudhanshu Makkar, Advocate, who appears for the land owners with respect to the acquired in village Bialiali relied upon the policy decision taken by the State on 06.04.2007, while referring to the judgment passed on 29.09.2015 in '***Narender and another vs. State of Haryana and another***', RFA-2468-2015.

3.2 *Per contra*, the learned State counsel has submitted that the sale instances dated 08.01.2009 and 23.01.2009 are with respect to very small plots, which were sold either for commercial or residential purpose, hence, not comparable with the acquired land. The sale deed dated 19.09.2003, is with respect to the purchase of land measuring 07 kanals 17 marlas, which is located on Bhiwani-Dadri road for establishing Reliance Petrol Pump. The aforesaid land is located in village Bhiwani Jonpal, however, that cannot be relied upon to assess the market value of the substantial part of acquired land for construction of drain, which is in the interiors.

4. **Analysis of the reasons recorded by the Reference Court:-**



4.1 Heard the learned counsel representing the parties at length and with their able assistance perused the paper-book alongwith the requisitioned record.

4.2 With respect to the acquired land in village Baliali, the RC found that Ex.P-54, dated 28.09.2005 is a sale instance of 04 kanals land located in village Baliali, but on its careful reading, it is evident that a constructed house, electric and telephone connections, drinking water hand pump and manure gas plant were part of the sale deed and there is no bifurcation of the price of the aforesaid construction. The remaining sale deeds produced by the landowners were post 21.03.2007, the date of notification under Section 4 of the Land Acquisition Act, 1894. The landowners failed to produce *Aks Shajra*, hence, damages on account of bifurcation were also not granted.

4.3 With the respect to acquired land in village Bopara, the RC relied upon sale instance Ex.P-1, dated 27.03.2000 with respect to 04 marlas land in Bopara, which was sold for Rs.20,000/-. Per acre price comes to Rs.8,00,000/-. Thereafter, the Court calculated 10% increase per year for a period of 07 years and arrived at a conclusion that the market value of the acquired land is Rs.13,60,000/- per acre. The sale instances Ex.R-1 to Ex.R-4 produced by the State were not taken into consideration. The RC also awarded damages for bifurcation @ Rs.50,000/- per acre to the landowners who suffered damages.

4.4 With respect to cases arising from Bhiwani Jonpal, the RC found that there are only two relevant sale deeds namely, Ex.P-2 dated 10.09.2003, with respect to 07 kanals 17 marlas land sold for Rs.24,01,000/- and Ex. R-3 dated 27.11.2007, with respect to 09 kanals land which was sold for Rs. 9 lacs.



The Court calculated the average of both the sale deeds Ex. R-2 and R-3 and came to a conclusion that the landowners are entitled to Rs.16,23,440/- per acre. On account of damages of bifurcation of the unacquired land, the landowners were held entitled to Rs. 50,000/- per acre.

4.5 With respect to village Devsar, the RC did not find any ground to enhance the market value but awarded damages for bifurcation of the land @ Rs. 50,000/- per acre. Similar is the position in village Haluwas.

5. Analysis and Discussion:-

5.1 On 03.03.2025, with the consensus of all the learned counsel representing the parties, a lay-out plan marking the location of the acquired land, various parcels of the land represented by the sale instances and Bhiwani-Dadri road was taken on record. Opportunity was given to the counsel representing the landowners to verify its correctness. On the next day i.e. 04.03.2025, the arguments were heard and learned counsel representing the parties verified the correctness of the lay-out plan.

5.2 A narrow strip of land has been acquired in the agricultural land which does not abut/cross any major road except in the area of village Bhiwani Jonpal. Acquired land also not located near the residential (abadi) area of the villages. The parcel of land represented by sale deed No.457 (dated 21.04.2008), abuts the acquired land. Similar is the position of sale deed No. 6237 (dated 27.11.2011), with respect to area located in village Bhiwani Jonpal. The sale deed No. 5624 (dated 27.03.2000), (120.75 sq.yards) produced by the landowner is part of the residential area of the village and at a sufficient distance from the acquired land. Ordinarily, a small plot of 120.75 sq. yard is



not purchased for agricultural purpose. Moreover, it is located in residential area. The sale deed No. 97, Ex. P-57 (dated 22.04.2013) is although located near the acquired land but it is post 23.01.2007 sale deed. The market value of the acquired land is required to be assessed on the date of Notification under Section 4 of the Land Acquisition Act, 1894, i.e 21.03.2007. Similarly, sale deeds No. 1161 dated 08.01.2009, 1266 dated 23.01.2009, 1237 dated 28.09.2005 are also not comparable because these represent the parcels of land, which are located at a sufficient distance from the acquired land. Whereas, the sale deeds No. 6237 and 457 abut the acquired land. Nearly ½ acre of land has been sold vide sale deed No. 457 @ Rs.6 lacs per acre. More than 1 acre of land has been sold vide sale deed No. 6237 (dated 27.11.2007) @ Rs. 8 lacs per acre.

5.3 The sale deed No. 3849, dated 19.09.2003 is with respect to nearly 1 acre of land. This parcel of land is located on the Bhiwani-Dadri road. The land upto the depth of nearly 1½ acre from the main road has been purchased for establishing a fuel station by Reliance Petroleum. A perusal of the lay-out plan shows that the proposed drain also passes under Bhiwani-Dadri road which is proximate to the parcel of land represented by sale deed No. 3859. Hence, the Court should have awarded proper compensation to the individuals/landowners who owned the land abutting the Bhiwani-Dadri road. Hence, upto the depth of 1½ acre on both sides of the road, separate compensation is required to be assessed. Though, the property has been purchased by the Reliance Company, however, it is not appropriate to assume that it was purchased at a price higher than the market price. In September



2003, approximately 01 acre land has been sold @ Rs.24,46,878/- per acre. There is a gap of 03 years and 06 months between September 2003 and 21.03.2007. Hence, the price of land abutting Bhiwani-Dadri road upto the depth of 1½ acre is assessed by granting increase @ 10% over and above Rs.24,46,878/-. In other words, 36% increase will have to be calculated on the amount of Rs.24,46,878/-, which comes to Rs.8,80,876.08/-. It would be noted here that the RC has correctly held that the sale instance Ex.P-54, dated 28.09.2005 is of a constructed house having electricity, telephone connections, drinking water, handpump and a manure gas plant. In absence of evidence to prove with regard to value of the construction, it is not appropriate to rely upon this sale deed.

5.4 While deciding cases for village Bapora, the RC has erroneously relied upon 04 marlas (120.75 sq. yards) sale deed (dated 27.03.2000) located in residential area of village Bapora, which was neither executed during contemporary period of notification under Section 4 of the Land Acquisition Act, 1894, nor was comparable with the acquired land. Similarly, the cases arising from village Bhiwani Jonpal, the RC committed error in taking average of sale instance dated 19.09.2003 and sale instance dated 27.11.2007. The land owners are entitled to the highest price if the sale deed is comparable in all aspects. This Court has found that the sale deed is a comparable sale instance for assessing the market value of the land upto the depth of 1½ acre on Bhiwani-Dadri Road. If the Court uniformly assesses the price of the entire acquired land, the individuals who own the land on either side Bhiwani-Dadri road would stand deprived of the appropriate market value. The acquired land



is a long narrow strip of land passing through 4-5 large villages. Hence, it will not be appropriate to uniformly assess the market value of the remaining acquired land located in the interiors from the main road with the acquired land located on Bhiwani-Dadri road.

5.5. Mr. Makkar, is correct in contending that the land owners should be granted market value of the acquired land by making calculation on the basis of the policy adopted by the State. It would be noted here that the State of Haryana came out with the policy decision on 28.04.2005, fixing the floor rates for acquisition of land for public purpose in the State. Minimum floor rate was Rs. 5 lacs per acre. Subsequently, on 06.04.2007 the revised policy was issued. It was made applicable to all acquisitions where awards have been announced on or after 22.03.2007. Further revision took place on 09.11.2010. The minimum floor rate has been revised to Rs. 12 lacs per acre. The aforesaid policy is applicable with respect to all such acquisition cases where awards have been announced on or after 07.09.2010. In these cases, the Awards were announced between 11.07.2007 to 22.05.2008. In **Narinder's case** (supra) a Coordinate Bench, calculated the average of per month increase between the effective dates of two policies @ Rs. 8,988/-. The relevant observation is as under:-

"The increase from Rs. 8,00,000/- to Rs 12,00,000/- if calculated from 22.3.2007 till 7.9.2010, the effective dates of two policies, providing for minimum rates, the same comes to Rs. 8,988/- per month. Taking into account the aforesaid facts, as the award in the present case was announced by the Collector on 20.8.2008, the landowners



in the present case deserve to be granted compensation by adding Rs.8,988/- per month on Rs.8,00,000/- with effect from 22.3.2007 till the announcement of award by the Collector in the present case i.e. about 17 months. If the aforesaid amount is added, the compensation comes to Rs. 9,52,796/-, which is rounded off to Rs. 9,53,000/- per acre."

5.6 The market value of the acquired land is required to be assessed on the date of notification under Section 4 of the Land Acquisition Act, 1894 i.e. 21.03.2007. Hence, the increase will have to be calculated from 22.03.2007, whereas, the Award was announced a day earlier. However, these policy decisions have been made applicable to all Awards, which were passed on or after 22.3.2007.

5.7 Hence, the land owners are held entitled to increase @ Rs.8,988/- per month from 21.03.2007 till the date of Award. With respect to village Bapora and Baliali, Bhiwani Jonpal, the increase will be calculated for a period of nearly 11 months, whereas, with respect to village Devsar, it will be calculated for a period of 04 months and for Haluwas, the calculation would be for a period of 15 months. The amount is re-calculated as under:-

Village	Months	Re-calculated Amount
Bapora and Baliali, Bhiwani Jonpal	11	Rs.8,98,868/-
Devsar	04	Rs.8,35,952/-
Haluwas	15	Rs.9,34,820/-



5.8 The RC has also committed an error while failing to clarify the method of calculation of Rs.50,000/- per acre damages for bifurcation. It has not been clarified whether it is to be calculated on the acquired land or on the unacquired (remaining) land. This amount represents damages on account of bifurcation in two or more parcels of the unacquired land. Hence, the RC was required to clarify the position. After having considered the matter, this Court has come to a conclusion that if the unacquired land of landowners stands bifurcated in two or more parcels, they shall be entitled to Rs.50,000/- per acre for the smaller parcel out of the parcels of land left with him. Consequently, the amount of Rs.50,000/- per acre shall be calculated with regard to smaller parcel of unacquired land. Similarly, the same Presiding Officer has also erred in failing to award amount for bifurcation to the land owners of village Baliali, whereas, it has been awarded for village Bopara, Bhiwani Jonpal, Devsar and Haluwal. The RC could have called upon the revenue authorities to produce '*aks sizra*' to know the factual position. Hence, this Court considers it appropriate to award same amount on account of bifurcation to the land owners of village Baliali.

5.9 With these observations, the market value is re-assessed as under:-

Village	Months	Re-calculated Amount
Bapora and Baliali, Bhiwani Jonpal	11	Rs.8,98,868/-
Devsar	04	Rs.8,35,952/-
Haluwas	15	Rs.9,34,820/-



5.10 The landowners shall be entitled to the market value of the land alongwith all the statutory benefits as payable under amended Land Acquisition Act, 1894. Upto the depth of 1½ acre on both the sides of Bhiwani Dadri Road, the landowners of village Bhiwani Jonpal shall be entitled to market value @ Rs.33,57,755/- per acre along with all other statutory benefits of the Amended Land Acquisition Act, 1894.

6. Decision:-

6.1 Consequently, all the appeals and two cross-objections are disposed of.

6.2 All the pending miscellaneous applications, if any, are also disposed of.

**(ANIL KSHETARPAL)
JUDGE**

08.05.2025

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Whether speaking/reasoned : Yes No

Whether Reportable : Yes No

Sr.No.	Case Number	Party's Name
1.	RFA-7303 OF 2014 (O&M)	The Bhiwani Manan Rajput Charity Trust, Bhiwani V. State of Haryana and Others
2.	RFA No.10812 OF 2014 (O&M)	Tara Chand (deceased) through his LRs and Ors. V. State of Haryana and Ors.
3.	RFA-826 OF 2015 (O&M)	Bhola and Others V. State of Haryana and Another
4.	RFA-9492 OF 2014 (O&M)	State of Haryana and Another V. Suraj Bhan and Others
5.	RFA-9496 OF 2014 (O&M)	State of Haryana and Others V. Rambir Singh and Others
6.	RFA-6322 OF 2015 (O&M)	State of Haryana and Another V. Smt. Shanti (deceased) through her LRs and Others
7.	RFA-6323 OF 2015 (O&M)	State of Haryana and Another V. Mahender Singh and Others
8.	RFA-6325 OF 2015 (O&M)	State of Haryana and Another V. Mahender Singh and Another
9.	RFA-6326 OF 2015 (O&M)	State of Haryana and Others V. Smt. Neelam



10.	RFA-6327 OF 2015 (O&M)	State of Haryana and Another V. Nirajan Lal (deceased) through his LRs and Another
11.	RFA-6329 OF 2015 (O&M)	State of Haryana and Others V. Rattan Singh and Others
12.	RFA-6328 OF 2015 (O&M)	State of Haryana and Others V. Smt. Radha and Others
13.	RFA-6330 OF 2015 (O&M)	State of Haryana and Another V. Jagdish Singh (deceased) through his LRs and Others
14.	RFA-6836 OF 2015 (O&M)	State of Haryana and Others V. Jaman Singh
15.	RFA-7069 OF 2015 (O&M)	State of Haryana and Another V. Shree Kishan (deceased) through his LRs and Others
16.	RFA-8168 OF 2014 (O&M)	Harnam and Others V. State of Haryana and Another
17.	RFA-9460 OF 2014 (O&M)	State of Haryana and Another V. Dhoom Singh
18.	RFA-9701 OF 2014 (O&M)	Hem Chand and Others V. State of Haryana and Another
19.	RFA-6313 OF 2015 (O&M)	State of Haryana and Others V. Khiliya Devi (deceased) through her LRs and others
20.	RFA-3157 OF 2019 (O&M)	Smt. Shanti Devi (deceased) through Her LRs and Others V. State of Haryana and Others
21.	RFA-2293 OF 2019 (O&M)	Bal Kishan and Others V. State of Haryana and Another
22.	RFA-6312 OF 2015 (O&M)	State of Haryana and Another V. Gordhan
23.	RFA-6314 OF 2015 (O&M)	State of Haryana and Another V. Smt. Bhanwar Bai and Others
24.	RFA-6315 OF 2015 (O&M)	State of Haryana and Others V. Bharat Singh (deceased) through his LRs and Others
25.	RFA-6316 OF 2015 (O&M)	State of Haryana and Others V. Rameshwar (deceased) through his LRs and Others
26.	RFA-6317 OF 2015 (O&M)	State of Haryana and Another V. Ram Sawrup
27.	RFA-6318 OF 2015 (O&M)	State of Haryana and Others V. Dera Baba Hari Giri Charity Trust, Bhiwani
28.	RFA-6319 OF 2015 (O&M)	State of Haryana and Others V. Kailash Singh and Another
29.	RFA-6320 OF 2015 (O&M)	State of Haryana and Another V. Savitri
30.	RFA-9473 OF 2014 (O&M)	State of Haryana and Another V. Dharamvir and Others
31.	RFA-9474 OF 2014 (O&M)	State of Haryana and Another V. Smt. Asarfi Devi and Others
32.	RFA-9475 OF 2014 (O&M)	State of Haryana and Another V. Roop Chand and Others
33.	RFA-9476 OF 2014 (O&M)	State of Haryana and Another V. Udaivir Singh and Others
34.	RFA-9477 OF 2014 (O&M)	State of Haryana and Another V. Smt. Jeewani and Others
35.	RFA-9478 OF 2014 (O&M)	State of Haryana and Another V. Captain Gagan Singh and Others
36.	RFA-9479 OF 2014 (O&M)	State of Haryana and Another V. Krishan and Others
37.	RFA-9480 OF 2014 (O&M)	State of Haryana and Another V. Jai Bhagwan
38.	RFA-9481 OF 2014 (O&M)	State of Haryana and Another V. Bhanwar Singh
39.	RFA-9482 OF 2014 (O&M)	State of Haryana and Another V. Smt. Bhagwani Devi
40.	RFA-9483 OF 2014 (O&M)	State of Haryana and Another V. Smt. Bhoori
41.	RFA-9484 OF 2014 (O&M)	State of Haryana and Another V. Ram Avtar and Others



42.	RFA-9485 OF 2014 (O&M)	State of Haryana and Another V. Kamlesh Devi
43.	RFA-9486 OF 2014 (O&M)	State of Haryana and Another V. Rajender Parshad and Others
44.	RFA-9487 OF 2014 (O&M)	State of Haryana and Another V. Inder Singh and Others
45.	RFA-9488 OF 2014 (O&M)	State of Haryana and Others V. Mahender Kumar and Others
46.	RFA-5053 OF 2015 (O&M)	State of Haryana and Others V. Giana Devi and Others
47.	RFA- 5054 OF 2015 (O&M)	State of Haryana and Another V. Shiv Rattan and Others
48.	RFA-5055 OF 2015 (O&M)	State of Haryana and Others V. Jagdish
49.	RFA-5056 OF 2015 (O&M)	State of Haryana and Others V. Nanu Ram and Another
50.	RFA-5057 OF 2015 (O&M)	State of Haryana and Others V. Bal Kishan and Others
51.	RFA-5058 OF 2015 (O&M)	State of Haryana and Others V. Smt. Santosh and Others
52.	RFA-5059 OF 2015 (O&M)	State of Haryana and Others V. Smt. Ram Pyari
53.	RFA-5060 OF 2015 (O&M)	State of Haryana and Another V. Bihari Singh (deceased) through his LRs and Others
54.	RFA-5061 OF 2015 (O&M)	State of Haryana and Others V. The Bhiwani Manan Rajput Charity Trust, Bhiwani
55.	RFA-5062 OF 2015 (O&M)	State of Haryana and Others V. Bani Singh and Others
56.	RFA-5063 OF 2015 (O&M)	State of Haryana and Another V. Mahabir and Others
57.	RFA-4893 OF 2015 (O&M)	State of Haryana and Others V. Gulab Devi (deceased) through her LRs and Others
58.	RFA-4894 OF 2015 (O&M)	State of Haryana and Another V. Vikas
59.	RFA-4885 OF 2015 (O&M)	State of Haryana and Others V. Sh. Krishan Singh
60.	RFA-4886 OF 2015 (O&M)	State of Haryana and Others V. Smt. Sabnam
61.	RFA-4887 OF 2015 (O&M)	State of Haryana and Others V. Rawat Singh and Another
62.	RFA-4888 OF 2015 (O&M)	State of Haryana and Others V. Ram Avtar and Others
63.	RFA-4889 OF 2015 (O&M)	State of Haryana and Others V. Smt. Sarti
64.	RFA-4890 OF 2015 (O&M)	State of Haryana and Another V. Smt. Suresh Rani and Others
65.	RFA-4891 OF 2015 (O&M)	State of Haryana and Another V. Smt. Satyawati alias Satto and Others
66.	RFA-4892 OF 2015 (O&M)	State of Haryana and Another V. Asha Gupta
67.	RFA-2044 OF 2014 (O&M)	Paramjeet Singh and Others V. State of Haryana and Another
68.	RFA-2045 OF 2014 (O&M)	Balbir Singh alias Nagjeet Singh V. State of Haryana and Another
69.	RFA-2046 OF 2014 (O&M)	Ram Sarup V. State of Haryana and Another
70.	RFA-2047 OF 2014 (O&M)	Ram Ditta V. State of Haryana and Another
71.	RFA-2048 OF 2014 (O&M)	Kesar Dass and Others V. State of Haryana and Another
72.	RFA-7332 OF 2014 (O&M)	Dharambir V. State of Haryana and Another
73.	RFA-9457 OF 2014 (O&M)	State of Haryana and Another V. Jaidev Singh
74.	RFA-9458 OF 2014 (O&M)	State of Haryana and Others V. Smt. Rajbai and Others
75.	RFA-2043 OF 2014 (O&M)	Maman Singh V. State of Haryana and Another



76.	RFA-9459 OF 2014 (O&M)	State of Haryana and Others V. Smt. Sushma Devi
77.	RFA-9461 OF 2014 (O&M)	State of Haryana and Another V. Satbir and Others
78.	RFA-9462 OF 2014 (O&M)	State of Haryana and Another V. Smt. Sara Devi and Others
79.	RFA-9463 OF 2014 (O&M)	State of Haryana and Others V. Chattar Singh
80.	RFA-6593 OF 2014 (O&M)	Rawat Singh and Another V. State of Haryana and Others
81.	RFA-9464 OF 2014 (O&M)	State of Haryana and Another V. Parbhu Singh and Others
82.	RFA-9465 OF 2014 (O&M)	State of Haryana and Others V. Mahabir and Another
83.	RFA-9466 OF 2014 (O&M)	State of Haryana and Another V. Krishna and Others
84.	RFA-8774 OF 2014 (O&M)	Suraj Bhan and Another V. State of Haryana and Another
85.	RFA-9467 OF 2014 (O&M)	State of Haryana and Another V. Om Parkash and Others
86.	RFA-9468 OF 2014 (O&M)	State of Haryana and Another V. Shaitan Singh and Others
87.	RFA-9469 OF 2014 (O&M)	State of Haryana and Another V. Sheo Bai alias Sohan Bai and Others
88.	RFA-9470 OF 2014 (O&M)	State of Haryana and Another V. Baljeet Singh and Others
89.	RFA-9471 OF 2014 (O&M)	State of Haryana and Others V. Ram Avtar and Others
90.	RFA-9472 OF 2014 (O&M)	State of Haryana and Others V. Smt. Rajbai and Others
91.	RFA-7304 OF 2014 (O&M)	Dera Baba Hari Giri Charity Trust, Bhiwani V. State of Haryana and Others
92.	RFA-8655 OF 2014 (O&M)	Bani Singh and Others V. State of Haryana and Others
93.	RFA-9022 OF 2014 (O&M)	Smt. Gulab Devi and Others V. State of Haryana and Others
94.	RFA-430 OF 2015 (O&M)	Bharat Singh V. State of Haryana and Others
95.	RFA-431 OF 2015 (O&M)	Jaman Singh V. State of Haryana and Others
96.	RFA-9489 OF 2014 (O&M)	State of Haryana and Others V. Rampal and Others
97.	RFA-5672 OF 2015 (O&M)	Jai Bhagwan V. State of Haryana and Another
98.	RFA-5671 OF 2015 (O&M)	Smt. Panmeshari and Others V. State of Haryana and Another
99.	RFA-5670 OF 2015 (O&M)	Om Parkash and Others V. State of Haryana and Another
100.	RFA-5669 OF 2015 (O&M)	Ram Avtar and Others V. State of Haryana and Another
101.	RFA-9498 OF 2014 (O&M)	State of Haryana and Other V. Om Parkash and Others
102.	RFA-9490 OF 2014 (O&M)	State of Haryana and Others V. Mangtu Singh and Others
103.	RFA-9491 OF 2014 (O&M)	State of Haryana and Another V. Smt. Ugam Devi and Others
104.	RFA-9493 OF 2014 (O&M)	State of Haryana and Others V. Smt. Mari and Others
105.	RFA-9494 OF 2014 (O&M)	State of Haryana and Another V. Smt. Prem and Others
106.	RFA-9495 OF 2014 (O&M)	State of Haryana and Another V. Smt. Panmeshari and Others
107.	RFA-9497 OF 2014 (O&M)	State of Haryana and Another V. Om Prakash and others

**RFA-9456-2014 (O&M) and
other connected cases**

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108	XOBJR-73-CI-2018 in RFA-6326-2015	State of Haryana vs. Neelam
109	XOBJR-02-CI-2018 in RFA-6329-2015	State of Haryana vs. Rattan Singh and others

**(ANIL KSHETARPAL)
JUDGE**

08.05.2025
neeraj